

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.61/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SHANDONG CHUNLONG GROUP INDIA PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>10 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sarwar Raza with Sh. Kashif Raza, Advs. : *For Corporate Applicant*

Ms. Tanvi Luhariwala, Adv. : *For the Creditor/  
Maniram Exports Pvt. Ltd.*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** This is a Section 10 petition in which the notices were issued to the Operational Creditors, which were 20 in numbers as per the order dated 30.10.2023.
- 2.** The Ld. Counsel representing the Corporate Applicant states that service to all Operational Creditors has been affected by way of emails as well as by postal deliveries. An affidavit of service has been filed *vide* diary no.3094 dated 06.12.2023, whereby a communication issuing notice of the present petition has been sent by way of an email, which is attached as Annexure-1 at page no.5, showing the email addresses with respect to 17 of them.
- 3.** As a matter of fact, according to him the postal communication has been made to all 20 and additionally the email communications were sent to the 17 such Operational Creditors as observed above. The affidavit of service includes the postal communications/ tracking report, which reflect the service having been affected.

**-Sd-**

-1/2-

**-Sd-**

4. In response to the service, one creditor namely Maniram Exports Pvt. Ltd. has filed its objection, however, the said objection is with respect to the quantum of default, which according to the said Operational Creditor is higher than what has been reflected by the Corporate Applicant. This however, would be a subject matter for determination/ adjudication at the time of admitting the claim by the RP.
5. Arguments heard. Order reserved.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**2<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*